

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 973
TO BE ANSWERED ON 29.07.2024

Management of Hazardous Waste

973. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government is implementing any policy or set any guidelines for management of hazardous waste in the country;
- (b) if so, the details thereof;
- (c) the number of defaulters penalised/punished till now for not complying with such guidelines State-wise including Bihar State;
- (d) whether the Government has any data regarding the number of hazardous/contaminated sites, present in the country and if so, the details thereof; and
- (e) the corrective measures taken/being taken by the Government to decontaminate the said sites?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI KIRTI VARDHAN SINGH)

(a) to (c) Government of India has notified the Hazardous and Other Wastes (Management and Transboundary Movement) (HOWM) Rules, 2016 in supersession of the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008, under the Environment (Protection) Act, 1986 to ensure safe storage, treatment and disposal of hazardous wastes in an environmentally sound manner without causing adverse effect to environment and human health. Central Pollution Control Board (CPCB) has published technical guidelines for effective management of hazardous waste in the country. These guidelines are available on CPCB website at <https://cpcb.nic.in/technical-guidelines/>. Further, for utilization of hazardous and other wastes as a resource, CPCB has prepared 102 Standard Operating Procedures (SOPs) for 71 different categories of hazardous waste. These SOPs are available on CPCB website at <http://cpcb.nic.in/sop-for-hw-specific/>.

During the period 2018-24, CPCB has received proposal from the 08 State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) for action against the 283 defaulting units as per the Rule 23.(2) of the HOWM Rules, 2016 by the respective SPCBs/PCCs. The State/UT wise details are as below:

S. No.	State/UT	No. of defaulting units
1.	Chhattisgarh	16
2.	Gujarat	17
3.	Haryana	02

4.	Karnataka	04
5.	Maharashtra	238
6.	Odisha	02
7.	Puducherry	01
8.	Tamil Nadu	03
	Total	283

(d) & (e) As per the CPCB, there are 127 contaminated sites in the country. Ministry of Environment, Forest and Climate Change (MoEF&CC) has provided funds for preparation of Detailed Project Reports (DPRs) for remediation of 19 contaminated sites. A guidance document for 'Assessment and remediation of contaminated sites in India' has been issued by MoEF&CC. CPCB has issued a reference document on 'Identification, Inspection and Assessment of Contaminated Sites'. Further, State Governments have initiated remediation of 13 contaminated sites.
